

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, dated 15-7-86

NOTIFICATION
(Income-tax)

No. 6870 (F.No.261/20/86-ITJ) : In exercise of the powers conferred by sub-section (1) of section 121A of the Income-tax Act, 1961 (43 of 1961) and in supersession of all the earlier orders, the Central Board of Direct Taxes hereby directs that the Commissioner of Income-tax (Appeals) of the Charges specified in column No.1 of the schedule below shall perform their functions in respect of such persons assessed to Income-tax or Sur-tax or Interest-tax on the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in column No.2 and column No. 3 thereof as are aggrieved by way of the orders mentioned in clauses (a) to (h) of sub-section (2) of section 246 of the Income-tax Act, 1961, in sub-section (1) of section 11 of Companies (Profits) Sur-tax Act 1961 (7 of 1961) and in sub-section (1) of section 15 of the Interest tax Act, 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board may direct in future in accordance with the provisions of clause (1) of sub-section (2) of section 246 of the Income-tax Act, 1961.

SCHEDULE

Charges with H.Qrs.	Income-tax Wards, Circles and Districts	Ranges of I.A.Cs.
C.I.T.(Appeals) Calicut.	1. I.T.Circle-I, Trichur.	I.A.C., Trichur Range
	2. I.T.Circle-II, Trichur.	-do-
	3. I.T.Circle, Palghat.	-do-
	4. I.T.Circle-I, Calicut.	I.A.C., Calicut Range
	5. I.T.Circle-II, Calicut.	-do-
	6. I.T.Circle, Cannanore.	-do-
	7. I.T.Circle, Kozhargod.	-do-
	8. I.T. Central Circle, Ernakulam.	I.A.C., (Central) Ernakulam.
	9. I.A.C.(Assessment), Trichur.	-do-
	10. I.T.Circle, Trichur (Since abolished).	I.A.C., Trichur Range

Whereas the Income-tax Circle, Ward, District or part thereof stands transferred by these Notification from one charge to another charge, appeals arising out of the assessments made in that Income-tax, Circle, Wards or District or part thereof and pending immediately before the date of this Notification before the Commissioner of Income-tax (Appeals) of the Charge from which the Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this notification takes effect be transferred to and dealt with by the Commissioner of Income-tax (Appeals) of the Charge to which the said circles, wards or district or part thereof is transferred.

2. This notification shall take effect from 1.7.1986.

(Final version will follow)

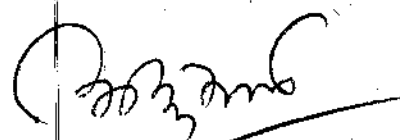
(A.K. GARG)
UNDER SECRETARY
CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi.

Copy to:

1. The Commissioner of Income-tax, Cochin.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (RS&P) Bulletin, New Delhi.
4. Ad.VI/E.O. Sections.
5. ITCC Section (2 copies).
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.


(A.K. GARG)
Under Secretary
Central Board of Direct Taxes